

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO.:- 17861 – JK (LD) of 2024**  
**DATED :- 30 - 10 - 2024**

Sanction is hereby accorded to the appointment of Mr. Jugal Kishore Nagotra, Executive Engineer, I&FC Division Baderwah, as Officer In-charge Litigation (OIC) in case titled M/s Mir Associates Construction Company Government Contractor & General Suppliers Base Camp Office Kandi Canal Project, Thathri, District Doda Versus Superintending Engineer Hydraulic Circle Doda and another pending before Hon'ble High Court of Jammu and Kashmir & Ladakh /Central Administrative Tribunal/any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

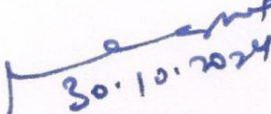
**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated:- 30.10.2024

No:-LAW-OIC/153/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Principal Secretary to Government, Jal Shakti Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
30.10.2024

(Binny Kumar)

Assistant Legal Remembrancer